

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.114/2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 25.6.2009

Subject : Petition under Section 78 of the Electricity Act, 2003

Petitioners : Davanagere Sugar Company Ltd., Davanagere

Respondents : 1. Karnataka Power Transmission Cor. Ltd., Bangalore
2. Bangalore Electricity Supply Co.Ltd., Bangalore
3. State Load Despatch Centre, KPTCL, Bangalore
4. Reliance Energy Trading Co. Ltd., Mumbai

Parties present : 1. Shri Prabhuling K. Navadgi, Advocate for the petitioner
2. Shri Anand K. Genesan, Advocate for the KPTCL

This application has been made alleging denial of open access by the third respondent in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and the Commission's previous order on the subject.

2. After hearing learned counsel for the applicant and KPTCL, the Commission has directed to admit the application.

3. Learned Counsel for the KPTCL requested for short adjournment to enable it to file its reply.

4. Request made by learned counsel was allowed. The petition shall be re-listed for hearing on 14.7.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)